

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 21/TT/2025

Coram:

Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Date of Order: 30.05.2025

In the matter of:

Petition for truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period under Section 62 read with Section 79(1)(d) of Electricity Act, 2003 and under the Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with the Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and the Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024 for the Asset under "Eastern Region Strengthening Scheme-XXIV (ERSS-XXIV)" in the Eastern Region.

And

In the matter of:

Power Grid Corporation of India Limited,
"Saudamini", Plot No. 2,
Sector-29, Gurgaon-122001 (Haryana).

...Petitioner

Vs.

1. **Bihar State Power (Holding) Company Limited,**
Vidyut Bhawan, Bailey Road,
Patna-800001.
2. **West Bengal State Electricity Distribution Company Limited,**
Bidyut Bhawan, Bidhan Nagar,
Block DJ, Sector-II, Salt Lake City,
Kolkata-700091.
3. **Grid Corporation of Orissa Limited,**
Shahid Nagar,
Bhubaneswar-751007.
4. **Damodar Valley Corporation,**
DVC Tower, Maniktala,
Civic Centre, VIP Road,
Kolkata-700054.



5. **Power Department,**
Government of Sikkim,
Gangtok-737101.
6. **Jharkhand Bijli Vitran Nigam Limited,**
Engineering Building, H.E.C., Dhurwa,
Ranchi-834004.

...Respondents

ORDER

The instant Petition has been filed by Power Grid Corporation of India Limited (PGCIL) for truing-up of the transmission tariff for the 2019-24 period and for the determination of the transmission tariff for the 2024-29 period for the Asset “Shifting of 400 kV side of 400/220 kV, 315 MVA ICT-I at Durgapur from Bus Section-A to Bus Section-B” under “Eastern Region Strengthening Scheme-XXIV (ERSS-XXIV)” in the Eastern Region along with the following prayers:

- a) *Approve the trued-up Transmission Tariff for 2019-24 block and transmission tariff for 2024-29 block for the assets covered under this petition, as per para 19 & 20 above.*
- b) *Allow the petitioner to recover the shortfall or refund the excess Annual Fixed Charges, on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission as provided in Tariff Regulation 2019 and Tariff regulations 2024 as per para 19 & 20 above for respective block.*
- c) *Approve the reimbursement of expenditure by the beneficiaries towards petition filing fee, and expenditure on publishing of notices in newspapers in terms of Regulation 94(1) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, and other expenditure (if any) in relation to the filing of petition.*
- d) *Allow the petitioner to bill and recover Licensee fee and RLDC fees & charges, separately from the respondents in terms of Regulation 94 (3) and (4) Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.*
- e) *Allow the petitioner to bill and adjust impact on Interest on Loan due to change in Interest rate on account of floating rate of interest applicable during 2024-29 period, if any, from the respondents.*
- f) *Allow the petitioner to file a separate petition before the Commission for claiming the overall security expenses and consequential IOWC on that security expenses as mentioned at para 26 above.*
- g) *Allow the petitioner to file a separate petition before the Commission for claiming*

the overall insurance expenses and consequential IOWC on that insurance expenses as mentioned at para 26 above.

- h) Allow the petitioner to file a separate petition before the Commission for claiming the overall capital spares at the end of tariff block as per actual as mentioned at Para 19 above.*
- i) Allow the petitioner to claim expenses of CTUIL borne by POWERGRID through a separate petition as mentioned at para 27 above.*
- j) Allow the Petitioner to bill and recover GST on Transmission Charges separately from the respondents, if GST on transmission is levied at any rate in future. Further, any taxes including GST and duties including cess etc. imposed by any statutory/Govt./municipal authorities shall be allowed to be recovered from the beneficiaries.*

and pass such other relief as the Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.”

2. The Petitioner, vide affidavit dated 16.5.2025, has submitted as under:

(a) The Commission in order dated 6.6.2024 in Petition No. 289/TT/2023 approved the transmission tariff for the 2019-24 period for the Asset: Shifting of 400 kV side of 400/200 kV, 315 MVA ICT-I at Durgapur from Bus Section-A to Bus Section-B (without physically shifting the transformer) under the project “ERSS-XXIV” and directed the Petitioner to file the truing-up Petition for the 2019-24 period for the said asset in its original project Petition, i.e., under “Farakka I & II Transmission System”.

(b) Due to inadvertent oversight of the aforesaid Commission’s order, the Petitioner filed Petition No. 21/TT/2025 (Diary No. 605/2024) for truing up of the said transmission asset under project “ERSS-XXIV”. Upon the discovery of the inadvertent error, the Petitioner, in compliance with the Commission’s direction, filed the truing up Petition No. 375/TT/2025 (Diary No. 1274 of 2024) for the said asset under the project “Farakka I & II STPS Transmission System”. The inadvertent error has been explained in Petition No. 375/TT/2025.



(c) The Petitioner, vide letter dated 27.12.2024, had sought permission for the withdrawal of Petition No. 21/TT/2025 along with the following reasons:

*“विषय:- Regarding withdrawal of Petition no. (Diary no.) 605 of 2024 seeking truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for assets under “**Eastern Region Strengthening Scheme – XXIV (ERSS-XXIV)**” in Eastern Region.*

Dear Sir,

*The Commission vide their order dated 06.06.2024 in the petition no. 289/TT/2023 had approved the transmission tariff for 2019-24 period for the asset viz. Shifting of 400 kV side of 400/220 kV, 315 MVA ICT-I at Durgapur from Bus Section-A to Bus Section-B (without physically shifting the transformer) under the subject project “**ERSS-XXIV**”. In the said order, the Hon’ble Commission had given the direction to file the truing-up of 2019-24 period of the said asset in the petition of its original project where the Commission has approved the tariff for 400/220 kV, 315 MVA ICT-I at Durgapur viz. **Farakka I & II STPS Transmission System**.*

*However, due to inadvertent oversight during the truing-up exercise, the truing-up petition of above mentioned asset in the project “**ERSS-XXIV**” vide Diary No. 605 of 2024. Thereafter, upon discovery of the error, the petitioner complied with the said direction of the Hon’ble Commission in the truing-up petition for the project “**Farakka I & II STPS Transmission System**” which was filed subsequently vide Diary no. 1274 of 2024. Further, the same has already been mentioned explicitly in the Diary no. 1274 of 2024.*

Consequently, the Diary No. 605 of 2024 has become infructuous.

*In view of the above, it is prayed to the Commission to allow the petitioner to take back its Diary No. 605 of 2024 seeking truing-up of tariff for the project “**ERSS-XXIV**”. Further, the implications regarding fees and other incidentals of Diary No. 605 of 2024 shall be allowed to be adjusted under the Diary no. 1274 of 2024.”*

(d) Accordingly, the instant Petition, i.e., Petition No. 21/TT/2025 (Diary No. 605/2024), has become infructuous and the same may be allowed to withdraw.

3. The Petition [Petition No. 21/TT/2025 (Diary No. 605/2024)] is being decided by circulation.



4. Considering the said inadvertent error and keeping in view that the Petitioner has already claimed the transmission tariff covered in Petition No. 21/TT/2025 in its another Petition No. 375/TT/2025 in compliance with the Commission's direction, the Petitioner is permitted to withdraw Petition No. 21/TT/2025.

5. The filing fee paid towards the instant Petition will be adjusted against the future Petition(s) to be filed by the Petitioner.

6. Petition No. 21/TT/2025 is disposed of as withdrawn.

sd/-
(Ravinder Singh Dhillon)
Member

sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson

